NATIONAL COMPANY LAW TRIBUNAL **BENGALURU BENCH COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL. BENGALURU BENCH, BENGALURU, HELD ON 06.10.2017.

PRESENT: Hon'ble Member(J) Shri Ratakonda Murali

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 104/17 in CP No.74/17	-	Hearing	241	Metmin Investments Holdings Ltd. Vs Rinac India Ltd.

SL. NAME (IN CAPITAL)

& PHONE NUMBER NO.

REPRESENTATION TO WHOM

SIDDHARTH JUMAN 9902327539

Udayarters Rangareyan for Petitioners Khairton Gro.

Counsel for petitioner is present. Counsel for respondent is also present. Counsel for respondent has filed a memo praying the Tribunal to delete or dismiss IA 105/2017 which is only a notice of motion and which is by mistake numbered as IA 105/2017.

The IA filed under Section 8 of Arbitration and Reconcililation Act is numbered as IA 104/2017 to which this notice of motion is attached which is numbered as IA No.105/2017 by mistake.

Considering the submission made by the counsel for applicant, IA No.105/2017 is liable to be dismissed as notice of motion cannot be given separate Interlocutory Application number. Therefore, IA No.105/2017 is dismissed as withdrawn.

Counsel for applicant in IA No.104/2017 requested the Tribunal to adjourn the matter.

Hence, the matter is adjourned to 02.11.2017.

MEMBER (J)